

09-5-08

No sitting. Adjourned
list on 23-7-08.

out
C.O.

Nat'l of Registry
Pleading on

On
17/7

23/7/08.

Hon. Mr. Ashok S. Karamadi, J.M.

There is no representation in the Revised call even though in the Present Case CA & R.A. have been exchanged between the Parties. The applicant has shown no interest in pursuing his remedy. Having regard to the same, I do not find any justifiable ground to adjourn the matter. Accordingly the OA is dismissed in default & for non-prosecution.
In S. K. Parsley for Sri Anant Shalekar
In respondents is Present.

~~Atty. Gen.~~
J.M.

31 May 5/8/08

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